

Before The National Green Tribunal

East Zone Bench, Kolkata

M.A. No. 05 of 2025/EZ

IN

O.A. 112 of 2022/EZ

In the matter of:

Tarakeswar Green Mates

.....Applicant

Versus

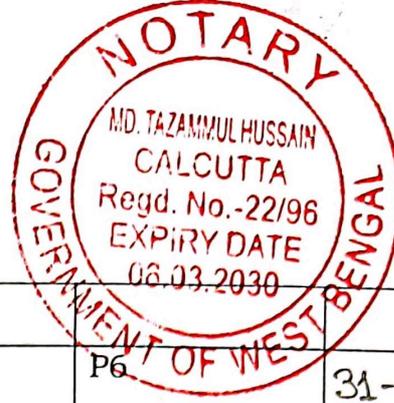
State of West Bengal & Ors.

.....Respondent



Status Report – Cum- Action taken report in form of an affidavit by the Dankuni Municipality in terms of the order dated 31.03.2023 passed by this Hon'ble Tribunal

Sl	PARTICULARS	ANNEXURE	PAGE
1	Order dated 31/03/23 by Hon'ble National Green Tribunal, Eastern Zone Bench	P1	8-21
2	Order dated 11/09/23 passed by Hon'ble Supreme Court of India	P2	22-24
3	Orders dated 11/12/23 passed by Hon'ble Supreme Court of India	P3	25-27
4	Pursuant to the direction passed by the Hon'ble Court Municipality issued show cause notice dated 16/01/2024 t	P4	28-29
5.	Demolition order dated 16/02/24 passed	P5	30



	by Dankuni Municipality,		
6.	Order dated 03/05/2024 passed by Hon'ble Supreme Court of India	P6	31-32
7.	The demolition order dated 02/07/24 passed by Dankuni Municipality,	P7	33-34
8.	Order dated 30/08/2024 passed by Hon'ble Supreme Court of India	P8	35-36
9.	Representation vide 2881/DKM/2024-25 dated 20/01/25 to the Honourable Minister- In- Charge, Government of West Bengal, Department of Urban Development and Municipal Affairs	P9	37-38
10.	Photocopy of the D.O No 3429/MIC/2025 dated 18/02/2025	P10	39
11.	Photocopy of the representation vide Ref. No 4793/DKM/ 2024-25 dated 18/03/2025 to the District Magistrate, Hooghly,	P11	40-41
12.	Notice being no 42(3)/UDMA-15011(15)/12/2022-LS-U SEC-Dept. of UDMA dated 07.04.2025 send to the Municipality	P12	42
13.	Chairperson , Dankuni Municipality send a brief details vide its letter vide reference no 220 / DKM/ 25-26 dated 24.04.2025 to the Notice being no 42(3)/UDMA-15011(15)/12/2022-LS-U SEC-Dept. of UDMA dated 07.04.2025	P13	43-47

Filed By

Sauradeep Dutta

Sauradeep Dutta

Advocate

For the Respondent no 10 & 11

Email:dutta.sauradeep@Yahoo.com

Mob:8296787700

X

Before The National Green Tribunal

East Zone Bench, Kolkata

M.A. No. 05 of 2025/EZ

IN

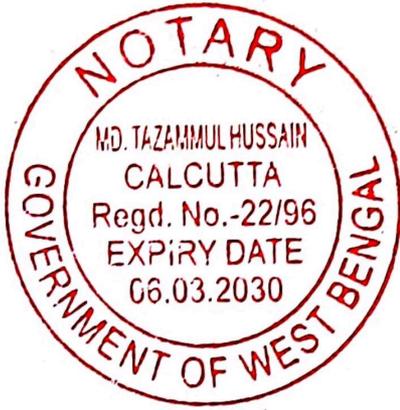
O.A. 112 of 2022/EZ

In the matter of:

Tarakeswar Green Mates
.....Applicant

Versus

State of West Bengal & Ors.
.....Respondent

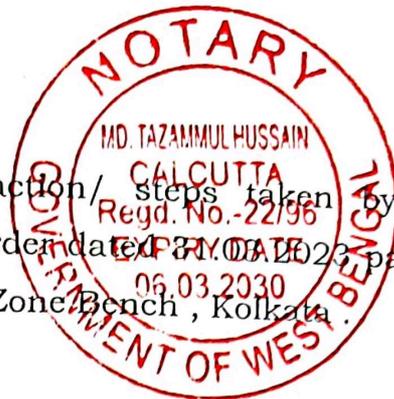


Status Report – Cum- Action taken report in form of an affidavit by the Dankuni Municipality in terms of the order dated 31.03.2023 passed by this Hon'ble Tribunal

I, Hasina Shabnam, daughter of Sk. Nurul Huda, aged about 46 years, by faith – Islam, occupation – service, working as a Chairperson, Dankuni Municipality having its office at Uttar Subhas Pally , Monoharpur , Police Station : Dankuni , District : Hooghly , Pin: 712311 , Do hereby solemnly affirm and declare as follows :

1. That I am chairperson, Dankuni Municipality (hereinafter referred to as 'Municipality') , I am affirming this affidavit/status report- cum- action taken report in connection with M.A. No. 05 of 2025/EZ in O.A.112 of 2022/EZ .

X



2. That I am stating herein bellow the action/ steps taken by the Municipality in compliance with the solemn order dated 31/03/2023 passed by the Hon'ble National Green Tribunal , East Zone Bench , Kolkata .

3. That by an order dated 31/3/2023 Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata was pleased to direct, inter alia, "State Administration, Dankuni Municipality with the help of police authority, shall remove all illegal khatalas/ cow sheds/ cattle sheds from the site expeditiously in accordance with law preferably within a period of six months i.e. by 30/11/2023 and file affidavit of compliance by 15/12/2023.

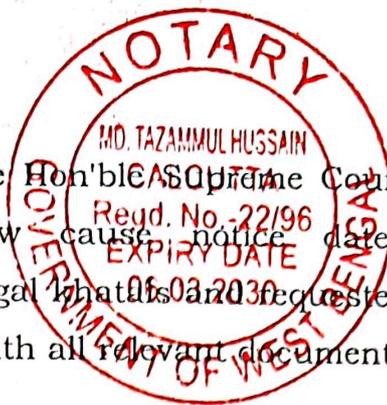
The photocopy of the order dated 31/03/23 by Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata is annexed herewith and marked as Annexure P-1.

3. That the aforesaid order was challenged by Monoharpur Milk Project Association before the Hon'ble Supreme Court and by an order dated 11/9/2023 and 11/12/2023, Hon'ble Supreme Court of India directed the municipality to serve show cause notice upon the persons likely to be affected by the demolition of illegal structures as per ordered of the Hon'ble National Green Tribunal. It was also ordered that the concerned persons shall be given an opportunity of being heard and if the authorities are satisfied that the structures are liable to be demolished in terms of the impugned order, an order to that effect shall be passed and served upon the affected parties.

The photocopies of the orders dated 11/09/23 and 11/12/23 passed by Hon'ble Supreme Court of India are annexed herewith and marked as Annexure P-2 and Annexure P-3.

X

4. That pursuant to the order passed by the Hon'ble Supreme Court dated 11/12/2023, Municipality issued show cause notice dated 16/01/2024 to all the occupier/owners of the illegal khatalis and requested them to visit the office of the municipality along with all relevant documents on 30/01/2024.



The photocopy of a show cause notices dated 16/01/2024 is annexed herewith and marked as Annexure P-4.

5. On 30/01/2024, hearing was conducted in presence of all the parties.

6. That after completion of hearing the Board of Councilors unanimously decided in the meeting held on 31/01/2024 that as none of the occupiers could produce any valid document in support of legality of those khatalis in question and demolition notice would be sent to all those occupiers of the illegal khatalis.

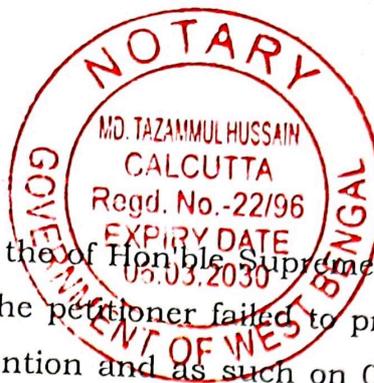
7. Accordingly the demolition order was passed and the same was communicated on 16/02/2024.

The photocopy of the demolition order dated 16/02/24 passed by Dankuni Municipality, is annexed herewith and marked as Annexure P-5.

8. That thereafter, municipality received an order dated 03/05/2024 passed by the Hon'ble Supreme Court of India, wherein, a direction was passed upon the municipality to hear the petitioner ie. Monoharpur Milk Project Association in civil appeal number 5795 of 2023, on 13/05/2024 at 10:30 A.M.

The photocopy of the order dated 03/05/2024 passed by Hon'ble Supreme Court of India is annexed herewith and marked as Annexure P-6.

X



9. That pursuant to the direction passed by the of Hon'ble Supreme Court hearing was conducted and during hearing the petitioner failed to produce any valid document in support of their contention and as such on 02. 07. 2024 Dankuni Municipality passed an order directing the occupier to demolish and remove the illegal khatal.

The photocopy of the demolition order dated 02/07/24 passed by Dankuni Municipality, is annexed herewith and marked as Annexure P-7.

10. That the petitioner in civil appeal number 5795/2023 i.e. Monoharpur Milk Project Association challenged the order dated 02/07/2024 passed by the municipality and by an order dated 30/08/2024 Hon'ble Supreme Court was pleased to dismiss the same.

The photocopy of the order dated 30/08/2024 passed by Hon'ble Supreme Court of India is annexed herewith and marked as Annexure P-8.

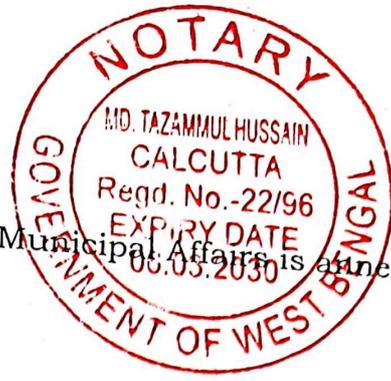
11. That thereafter the municipality has taken all necessary measures like miking in the locality and affixing posters in conspicuous places but due to paucity of resources and lack of equipments municipal authority faced resistance from the illegal khatal owners/occupier whenever municipal authorities went for demolition of the same.

12. That thereafter finding no other options, the Chairperson of the Dankuni Municipality sent a representation vide 2881/DKM/2024-25 dated 20/01/25 to the Honourable Minister- In- Charge, Government of West Bengal, Department of Urban Development and Municipal Affairs, seeking proper advice for demolition of illegal khatal.

The photocopy of the representation vide 2881/DKM/2024-25 dated 20/01/25 to the Honourable Minister- In- Charge, Government of West

X

Bengal, Department of Urban Development and Municipal Affairs is annexed herewith and marked as Annexure P-9.



13. That pursuant to the representation dated 20 /01/2025, the Minister-In- Charge, vide D.O No 3429/MIC/2025 dated 18/02/2025 requested the Commissioner of Police, Chandannagar Police Commissionerate, to extend all necessary assistant to the Dankuni Municipality for demolition of the illegal khatalas and the copy of the same was also forwarded to the Chairperson of Dankuni Municipality.

The photocopy of the D.O No 3429/MIC/2025 dated 18/02/2025 is annexed herewith and marked as Annexure P-10.

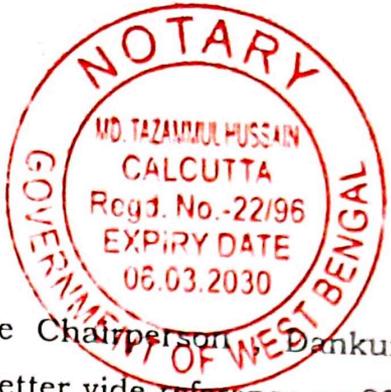
14. That subsequently Chairperson of the Dankuni Municipality sent a representation vide Ref. No 4793/DKM/ 2024-25 dated 18/03/2025 to the District Magistrate, Hooghly with a request to provide all necessary assistance for demolition of illegal khatalas including removal of animals and cow dung.

The photocopy of the representation vide Ref. No 4793/DKM/ 2024-25 dated 18/03/2025 to the District Magistrate, Hooghly, is annexed herewith and marked as Annexure P-11.

15. That, Senior Principal Secretary , Department of Urban Development & Municipal Affairs , Govt. of West Bengal send a notice being no 42(3)/UDMA-15011(15)/12/2022-LS-U SEC-Dept. of UDMA dated 07.04.2025 to the Municipality seeking report regarding the action taken by the municipality.

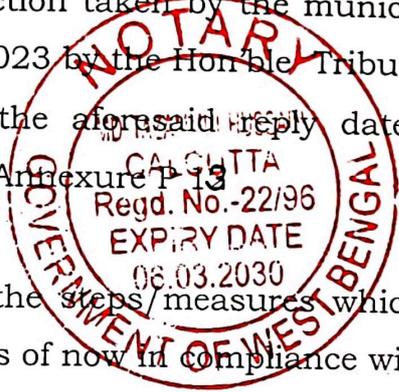
The photocopy of the aforesaid notice is annexed herewith ad marked as Annexure P 12.

X



16. That in reply to the aforesaid notice the Chairperson, Dankuni Municipality send a brief details dated vide its letter vide reference no 220 / DKM/ 25-26 dated 24.04.2025 to the Senior Principal Secretary , Department of Urban Development & Municipal Affairs , Govt. of West Bengal regarding the action taken by the municipality since the passing of the order dated 31/3/2023 by the Hon'ble Tribunal .

The photocopy of the aforesaid reply dated 24.04.2025 is annexed herewith ad marked as Annexure P-13



17. That these are the steps/measures which have been taken by the Dankuni Municipality as of now in compliance with the solemn order passed by Hon'ble National Green Tribunal dated 31/3/2023 & Hon'ble Supreme Court of India dated 11/09/2023 & 11/12/23.

18. The deponent humbly craves leave to the Hon'ble Tribunal to submit any other document(s) by way of supplementary affidavit for clarifying any matter which may require further elucidation .

19. The averments made in paragraph 1 to 17 are true to my knowledge and derived from the record which are kept and maintained in the office of the Dankuni Municipality which I verily belief to be true and rest are my humble submissions before this Hon'ble Tribunal.

Hasina Shabnam

(Hasina Shabnam)
Chairman
Dankuni Municipality

Prepare in my office and
I certify that all annexure are legible

Solemnly affirmed and declared before me on Identification The Deponent is known to me

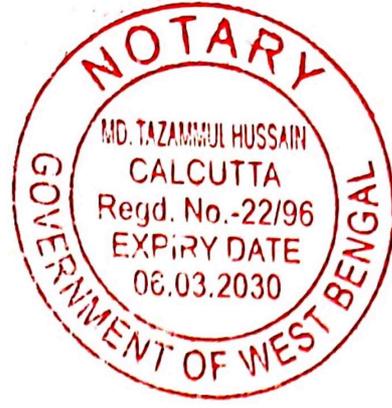
Saradeep Dutta

MD. T. HUSSAIN Notary
City Civil Court
Kolkata
Regd. No. 22/96, Govt. of W.B.

Advocate

21 JUN 2025

X



VERIFICATION

I, Hasina Shabnam, daughter of Sk. Nurul Huda, aged about 46 years, by faith - Islam, occupation - service, do hereby solemnly affirm and verify that I am the Chairperson, Dankuni Municipality having its office at Uttar Subhas Pally, Monoharpur, Police Station : Dankuni, District : Hooghly, Pin: 712311 and in my official capacity I say that averments made in paragraph 1 to 17 are true to my knowledge and derived from the record which are kept and maintained in the office of the Dankuni Municipality which I verily believe to be true and rest are my humble submissions before this Hon'ble Tribunal. I have not suppressed any material facts. I am competent to sign this verification.

I sign this verification on this 19th day of June, 2025 at the chamber of the learned Advocate Mr. Sauradeep Dutta at Kolkata.

Prepare in my office and
I certify that all annexure are legible

Hasina Shabnam
(Hasina Shabnam)
Chairman
Dankuni Municipality

The Deponent is known to me

Sauradeep Dutta

Advocate

Solemnly affirmed and declared
before me on Identification

[Signature]
MD. T. HUSSAIN Notary
City Civil Court
Kolkata
Regd. No. 22/96, Govt. of W.B.

21 JUN 2025

Item No.03

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

ORIGINAL APPLICATION NO.112/2022/EZ

IN THE MATTER OF:-

TARAKESWAR GREEN MATES,
A Society duly registered under the
West Bengal Societies Registration Act, 1971
before the registrar of firms and societies and
Non-Trading Corporation, West Bengal,
having its office at Narayanpur, Tarakeswar,
District-Hooghly, PIN-712410,
Represented by its Secretary, Sri Subhrakanti Samanta,

Versus

.....Applicant(s)

- 1. STATE OF WEST BENGAL,**
Service through the Principal Secretary,
Government of West Bengal, Department of Urban
Development & Municipal Affairs,
Having its office at 'Nagarayan',
DF-8, Sector-1, Salt Lake City,
Kolkata-700064,
- 2. THE PRINCIPAL SECRETARY,**
Government of West Bengal, Department of Urban
Development & Municipal Affairs,
Having his office at 'Nagarayan', DF-8,
Sector-1, Salt Lake City,
Kolkata-700064,
- 3. THE ADDITIONAL CHIEF SECRETARY,**
Department of Environment, Government of West Bengal,
5th Floor, Pranisampad Bhawan, Block LB-II,
Salt Lake, Sector-III, Bidhannagar,
Kolkata-700106,
- 4. PRINCIPAL SECRETARY,**
Animal Resources Development Department,
Government of West Bengal, LB2,
Sector-II, Salt Lake City,
Kolkata-700098,
- 5. PRINCIPAL SECRETARY,**
Department of Municipal Affairs,
Government of West Bengal, Poura-Prasasan Bhavan,
Block DD 1, Sector-1,
Salt Lake City, Bidhannagar,
Kolkata-700064,

6. **THE MEMBER SECRETARY,**
Central Pollution Control Board,
Paribesh Bhawan, CBD-cum-Office Complex, East Arjun
Nagar, Delhi-110032,
7. **NATIONAL MISSION FOR CLEAN GANGA,**
A Society under the Societies Registration Act, 1860,
Ministry of Jal Shakti, (Department of Water Resources,
River Development & Ganga Rejuvenation), Government of
India, having its office at 1st Floor, Major Dhyan Chand
National Stadium, India Gate,
New Delhi-110002,
8. **THE MEMBER SECRETARY,**
West Bengal Pollution Control Board,
"Parivesh Bhavan" 10 LA Block,
Sector-III, Salt Lake City,
Kolkata-700098,
9. **THE DISTRICT MAGISTRATE,**
Hooghly, having his office at P.O. & P.S. Chinsurah,
District-Hooghly, PIN-712101,
10. **DANKUNI MUNICIPALITY,**
Uttar Subhas Pally, Manoharpur,
P.O. & P.S.: Dankuni, District: Hooghly,
West Bengal - 712311,
11. **THE CHAIRPERSON,**
Dankuni Municipality, Uttar Subhas Pally,
Manoharpur, P.O. & P.S.- Dankuni,
District-Hooghly, West Bengal - 712311,
12. **THE SUB-DIVISIONAL OFFICER, SERAMPORE,**
having its office at Rabindra Bhawan Road,
Serampore, West Bengal, PIN-712201,
-Respondent(s)

Date of hearing: 31.03.2023

CORAM: HON'BLE MR. JUSTICE B. AMIT STHALEKAR, JUDICIAL MEMBER
HON'BLE DR. ARUN KUMAR VERMA, EXPERT MEMBER

For Applicant(s) : Mr. Jit Roy, Advocate a/w
Mr. Bikash Shaw, Advocate

For Respondent(s): Mr. Sibojyoti Chakraborty, Adv. for State Respondents,
Mr. Dipanjan Ghosh, Adv. for R-6,
Mr. Ashok Prasad, Adv. for R-7 (in Virtual Mode),
Mr. Pritwish Basu, Adv. for R-8,
Mr. Nayan Chand Bihani, Adv. a/w
Mrs. Susmita Chatterjee, Adv. & Mr. Ankur Das, Adv. for R-10,

ORDER

1. Affidavit dated 30.03.2023 has been filed by the Respondent No.10, Dankuni Municipality.
2. One more affidavit dated 30.03.2023 has been filed by the Respondent No.11, Chairman, Dankuni Municipality.
3. The allegation in this Original Application is that the DVC Canal known as 'Dankuni Canal' in the Hooghly District, West Bengal, which is directly linked with the River Ganga, has been completely blocked by regular discharge of cow dung from several cow sheds in the area and as a result it has been allowed to lose its character as a Canal and now there is hardly any water flowing in it. It is also alleged that cow sheds are running unauthorizedly.
4. Photographs have been filed from Pages-28-30 of the paper book, in support of the averments made in the Original Application.
5. Annexure-P-4 to the Original Application is a representation dated 02.04.2018 made by Mr. Subhrakanti Samanta, Applicant herein, to the West Bengal Pollution Control Board, Kolkata, Central Pollution Control Board, Delhi, as well as the District Magistrate, Hooghly, but it is alleged that till date no reply has been given to the said representation nor has any action been taken by the West Bengal Pollution Control Board.
6. Affidavit dated 02.11.2022 has been filed by the District Magistrate & Collector, Hooghly, Respondent No.9, wherein it is stated that the Dankuni Bidyabati Canal from 0.00ch to 229ch passing through many wards of Dankuni and Baidyabati Municipality is being maintained by the Irrigation and Waterways Department, Government of West Bengal, but the same has presently been silted up specially from 229ch to 339ch and the said Canal has been

compacted and totally filled-up with cow dung. A proposed solution has been given by the District Administration at page no.44 of the paper book which reads as under:-

“Proposed Solution:

- | | |
|-----------------------------------|---|
| 1. Dung Collection | <i>As per the site investigation, the farm owners are ready to collect and hand over the dung to a collection system. 4 SHG/NGO operated Collection and Primary Processing Centres can be planned. The cow shed owners can collect and bring the dung to the dedicated collection points.</i> |
| 2. Primary Process | <i>Cattle dung has average 80% moisture content in it. Excess moisture will be removed using dewatering machines keeping 20% moisture in it and the waste water will be treated before disposal using Green Float, a physical process to treat water.</i> |
| 3. Collection and transfer | <i>Dry dung will be stored in covered roll off containers and will be transferred to the briquetting station using roll off container carriers.</i> |
| 4. Briquetting Station | <i>Dewatered dung with 20% average moisture will be converted into briquettes which can be auctioned to industries to run boilers or to be used as feed material for biomass to energy generation process.</i> |
| 5. By-products | <i>Briquettes with average 20% moisture:
Estimated 32 TPD Waste water from dung:
Estimated 48 KLD</i> |

6. **Water Treatment** *During dewatering process, the total dung can release an estimated quantity of 48 KLD during dry season and 60 KLD during rainy season. The water will be treated at the source maintaining the CPCB guidelines and will be released or reused."*
7. Under the heading "**Design Basis**", it is stated that the "material to be processed : Cattle dung (Primary) 80 tonnes/day". 20% of this would come to 16 tonnes/day in the form of briquettes. The District Magistrate, vide its letter Memo No.528/MA/HGLY/2022-23 dated 27.04.2022, had sought administrative approval from the West Bengal Pollution Control Board for setting-up a Briquette Station.
8. The West Bengal Pollution Control Board in its affidavit dated 14.11.2022, has placed on record its letter vide Memo No.665/2/WBPCB/HGY/OC(135)/2020 dated 21.10.2022 stating that considering the extent of particulate pollution in Kolkata Metropolitan Area and recent stable performances of bio-gas plants, setting-up of a Bio-Gas Plant seems to be a better choice from the point of view of air quality and particulate emission potential of Bio-Gas Plant is considerably less than Bi-Briquette Plant.
9. So far as the dredging of the Dankuni Canal over a stretch of 22 kilometers is concerned, a Detailed Project Report (DPR) has been prepared with an estimated cost of Rs.18.54 crores but no timeline has been given by the District Administration. It is also stated that cleaning and dredging can only be possible after proper disposal of the cow dung, being bio-waste.
10. Accordingly the District Administration was directed to place before the Tribunal a timeline for setting-up of the Bio-Gas Plant for



proper disposal of cattle dung. The District Administration was also directed to consider converting cow dung into valuable natural manure for use in agriculture as an alternative to burning it in the form of briquettes.

11. The West Bengal Pollution Control Board, Respondent No.8, has filed affidavit dated 14.11.2022 bringing on record the Inspection Report of an inspection carried out on 23.09.2022. The Observation and Remark in the Inspection Report read as under:-

"Inspection Report on Status of Dankuni Canal

=====
Observation: *A major stretch of Dankuni Canal is flowing through the wards of Dankuni Municipality and is partly filled with cattle-dung discharged from the huge number of cattle sheds, which are situated either on one bank or on both banks of the canal. The cattle-dung is either discharged directly to the canal or is being discharged through underground pipes from individual cattle sheds, which are laid beneath the road between the canal and the cattle sheds. Water sampling has not been collected because the fluid flowing through canal was in thick slurry condition due to constant mixing of huge quantity of cattle-dung with canal water. Most of these Cattle sheds (Khatal) are mostly located between ward no 4, 7 to 12 of Dankuni Municipality. Dredging work of the canal has been taken up by the Irrigation Department but still rate of siltation is very high in most stretch of canal due to regular discharge of cattle-dung.*

It has been mentioned during discussion with the representatives of the Dankuni Municipality that the more than two hundred cattle sheds now exist in this stretch of canal. The number cattle present in one shed are even forty (40) or more. Hooghly district is famous for dairy products, but

neither the officials nor the persons met in some of the cattle sheds could provide any specific information about supply point of the milk produced in these Khatala.

This condition is causing severe water pollution in the canal and considerable part of organic load is also reaching Bhagirathi-Hooghly river system (downstream stretch of river Ganga). Open discharge of cattle dung is also contributing to huge methane emission in the atmosphere. Methane is one of the major Green House Gas.

Remark: Cattle dung is a steady source of biogas because of its methane content. Proper anaerobic digestion of cattle-dung can turn this huge waste to useful fuels like biogas. However steps like proper estimation of number of cattle-sheds and the organic load available from these cattle sheds (Khatala), establishing collection and management system for collection and transport of these cattle dung to a plant for anaerobic digestion, efficient plant operation and setting up supply chain for cleaner fuels generated in such plant, sealing of the pipes, which are directly discharging to canal once alternate disposal system starts functioning, are expected to transform the environmental condition. District Administration has been also consulted by WBPCB and it is learnt that the district administration is working on preparation of proposals, site selection etc.

The matter shall be further followed up with district administration and municipality after the ensuing puja vacation for collection of additional details."

12. In the Inspection Report, it is stated that cattle dung is being discharged either directly into the Canal or is being discharged through underground pipes from individual cattle sheds. Most of

neither the officials nor the persons met in some of the cattle sheds could provide any specific information about supply point of the milk produced in these Khatala.

This condition is causing severe water pollution in the canal and considerable part of organic load is also reaching Bhagirathi-Hooghly river system (downstream stretch of river Ganga). Open discharge of cattle dung is also contributing to huge methane emission in the atmosphere. Methane is one of the major Green House Gas.

Remark:

Cattle dung is a steady source of biogas because of its methane content. Proper anaerobic digestion of cattle-dung can turn this huge waste to useful fuels like biogas. However steps like proper estimation of number of cattle-sheds and the organic load available from these cattle sheds (Khatala), establishing collection and management system for collection and transport of these cattle dung to a plant for anaerobic digestion, efficient plant operation and setting up supply chain for cleaner fuels generated in such plant, sealing of the pipes, which are directly discharging to canal once alternate disposal system starts functioning, are expected to transform the environmental condition. District Administration has been also consulted by WBPCB and it is learnt that the district administration is working on preparation of proposals, site selection etc.

The matter shall be further followed up with district administration and municipality after the ensuing puja vacation for collection of additional details."

12. In the Inspection Report, it is stated that cattle dung is being discharged either directly into the Canal or is being discharged through underground pipes from individual cattle sheds. Most of

these cattle sheds (Khatals) are located between Ward Nos. 4, 7 to 12 of Dankuni Municipality. Dredging work of the Canal has been taken-up by the Irrigation Department but the rate of siltation is very high in most stretches of the Canal due to regular discharge of cattle dung. It is stated that there are more than 200 cattle sheds in this stretch of the Canal and in one shed there are sometimes 40 or more heads of cattle and this condition is causing sever water pollution in the Canal and considerable part of organic load is also reaching the Bhagirathi-Hooghly river (system downstream stretch of river Ganga). Open discharge of cattle dung is also contributing to huge methane emission in the atmosphere which is a major cause of Green House Gas.

13. The Central Pollution Control Board, Respondent No.6, has filed its affidavit dated 16.11.2022, wherein it is stated that the Dankuni canal in Chamrail is a second order drainage system of river Ganga which meets Nazirgunjkhal near Sankrail, Howrah, and finally discharges into river Ganga near the Nazirganj Police Station, Nazirganj, Howrah. Major findings have been mentioned in para 4 sub-para D, E & F of the affidavit which read as under:- page 75-77

“D. Based on the monitoring carried out during 2018-2022, the major findings are as follows:-

Findings of DVC Canal:

- i) *The flow of DVC canal at Champdani is varied from 354 – 1763 million liters per day (MLD) with an average flow of 826 MLD since, 2018*
- ii) *The BOD and COD concentrations varies from 11-36 (Avg. 28) mg/L and 56-140 (Avg. 90) mg/L respectively.*
- iii) *The BOD load varies from 6.36 to 54.65 tonnes per day (TPD) with an average of 24.33 TPD.*

- iv) Despite the average concentration of BOD is within the environmental discharge norms, however, the BOD load is significantly high in association with the discharge.
- v) The heavy/trace metal concentrations (As, Cd, Co, Cr, Cu, Fe, Mn, Ni, Pb, Se, Zn) of DVC canal during post-monsoon of 2020 & 2021 were well within the general standards for discharge of environmental pollutants into inland surface waters.
- vi) The coliforms (Total and Fecal) counts are significantly high, indicating the discharge of domestic wastewater into the canal.

E. The physico-chemical and microbiological characteristics of **Nazirgunj Khal** which carries the waste water of Dankuni canal indicates that, it has a significant flow at the confluence with the river Ganga. The average BOD, COD and Iron concentrations are not complied with general standards for discharge of environmental pollutants into inland surface waters.

Findings of Nazirgunj Khal:

- i) The flow of Nazirgunj khal is varied from 404.32-1612.8 MLD with an average flow of 960.93 MLD since, 2019.
- ii) The BOD and COD concentrations varies from 20-138 (Avg. 49.2) mg/L and 62-836 (Avg. 227.6) mg/L respectively.
- iii) The BOD load varies from 8.08 to 222.56 TPD with an average of 62.04 TPD.
- iv) Except, Iron (average 9.0 mg/L), all the trace metals meet with general standards for discharge of environmental pollutants into inland surface waters.
- v) Also, the coliforms (Total and Fecal) counts are significantly high, indicating the discharge of domestic wastewater into the canal.

F. Water quality of River Ganga in West Bengal stretch is being monitored on fortnightly basis under National Water Quality Monitoring Program (NWMP) through WBPCB.

- i) Tribeni is the nearest NWMP stations located at the upstream from the confluence point of the **DVC canal** with river Ganga and Serampore, is the nearest NWMP stations located at the downstream of DVC canal.



- ii) Similarly, Garden Reach is the nearest NWMP stations located at the upstream from the confluence point of the **Nazirgunj Khal** with river Ganga and Uluberia is the nearest NWMP stations located at the downstream. The water quality data of river Ganga at Tribeni, Serampore, Garden Reach, and Uluberia during January to December, 2018, 2020, 2021 and January to August, 2022 (Tribeni & Serampore) and January to October, 2022 (Garden Reach & Uluberia).
- iii) As per the NWMP data, water quality of river Ganga at Tribeni, Hooghly complied with the primary water quality criteria for outdoor bathing except Fecal Coliform (FS) (Median value - 120000 MPN/100 ml in 2018; 17000 MPN/100 ml in 2020; 11000 MPN/100 ml in 2021 and 23000 MPN/100 ml in 2022). Similarly, the same trend was shown at Serampore location.
- iv) The water quality of river Ganga at Garden Reach, Kolkata is not meeting with the primary water quality criteria for outdoor bathing w.r.t. the parameters viz. BOD (Median value 3.9 mg/L in 2018), Fecal Coliform (the Median values - 240000 MPN/100 ml in 2018, 70000 MPN/100 ml in 2020 & 2021, 49000 MPN/100 ml in 2022) and Fecal Streptococci (Median value 220 MPN/100 ml in 2021 & 370 MPN/100 ml in 2022). Similar trend was shown at Uluberia.
- v) The permissible limits for primary water quality for outdoor bathing for DO- 5 mg/L or more, BOD - 3 mg/L or less FC - 500 MPN/100 ml (desirable) or 2500 MPN/100 ml (maximum permissible) and FS - 100 MPN/100 ml (desirable) or 500 MPN/100 ml (permissible) as per the MoEF&CC notified standards."

14. The National Mission for Clean Ganga, (NMCG), Respondent No.7, has filed affidavit dated 15.11.2022 and in para 5 thereof it is stated that the Damodar Valley Corporation Canal (DVC Canal) and Dankuni Canal or Dankuni Drainage Channel (DDC) are part of irrigation or drainage system. The DVC Canal commences at the Durgapur Barrage and runs approximately 130 kilometers from

- 10 -

west to east and falls into river Kunti at about 6 kilometers above its confluence with the river Hooghly near Tribeni. The total stretch of this Canal is 136 kilometers and connects six major towns, namely, Purba Bardhaman, Paschim Bardhaman, Hooghly, Howrah, Bankura and Purulia. For tapping the discharge of sewage and its treatment, the NMCG has sanctioned Sewerage Projects of 65 MLD capacity at Howrah (80% works completed), 50 KLD RSTP Project in Burdwan (under tendering), and in Hooghly District 6 STPs located at Chandannagar, Bansberia, Uttarpara-Kortrung and Konnagar, Baidyawati and Bhadreswar with cumulative capacity of 58.6 MLD.

15. In the affidavit, it is further stated that industrial pollution from Grossly Polluting Industries (GPIs) i.e., Dankuni Coal Complex (DCC), Bengal Beverages Pvt. Ltd., Mother Dairy Plant and Vehicle Workshops are also contributing effluents into the canal system. It is also stated that industrial pollution in Dankuni Drainage Channel (DDC) is being regularly monitored by the Central Pollution Control Board as a part of annual monitoring of GPIs under Namami Gange Programme (NGP)
16. The District Magistrate & Collector, Hooghly, has filed further affidavit dated 23.12.2022, stating therein that vide letter dated 07.12.2022 he has requested the Chairman, Dankuni Municipality and Sub-Divisional Officer, Serampore, to take further steps to stop dumping of cow dung in Dankuni Canal. It is stated that another letter dated 05.12.2022 has been written to the Member Secretary, West Bengal Pollution Control Board, for sanctioning of Rs. 76.15 crores for construction of a proposed Bio-Gas Plant in the area. It is also stated that a further proposal has been received from the

Chairman, Dankuni Municipality, for installation of briquette making plant from cow dung vide letter dated 18.05.2022 which is mainly related to clearing of Dankuni Khal. It is mentioned in the letter that there are 125 cattle sheds, 4100 heads of cattle and about 82,000 kilograms/day cow dung is being generated. It is also stated that for dredging the entire 22 kilometers Canal/de-siltation of Dankuni Canal for a length of 15.667 kilometers in between Milki and outfall at river Hooghly at Uttarpara and Baidyabati Khal for a length of 6.720 kilometers between Milki and outfall at river Hooghly at Baidyabati has been started by the Lower Damodar Irrigation Division and excavation of the said Khal would be completed within a stipulated time as to be indicated in the work order.

17. Along with this affidavit, a work order dated 13.09.2022 has been filed as Annexure-R-3 (page no. 172-173 of the paper book), issued by the Executive Engineer-II, Lower Damodar Irrigation Division, which mentions the date of commencement of work as 20.09.2022 and time of completion is 180 days.
18. We, therefore, direct that excavation of Khal/Canal be completed by **31st March, 2023**. Affidavit of compliance be filed by District Magistrate & Collector, Hooghly, by **15.12.2023** before the Registrar, National Green Tribunal, Eastern Zone Bench, Kolkata.
19. In the affidavit of the District Magistrate & Collector, Hooghly, it is further stated that a Detailed Project Report (DPR) has been prepared for setting up of a Bio-Gas Plant for Rs. 76.15 crores and the ARD Department had visited the site and prepared the DPR and land measuring 10.240 acres over Plot No. 12684 in Mouza-Rishra, Khatian No.1 has also been identified.

- ~~20~~
20. Further affidavit dated 30.03.2023 has been filed by the Executive Officer, Dankuni Municipality, stating therein that proposal making briquettes from cow dung for further utilization in the production of hydrogen gas and to set-up a built-up chamber for collection of cow dung has been prepared and proposal has been forwarded to the Urban Development and Municipal Affairs Department for further consideration.
21. Another affidavit dated 30.03.2023 to the same effect has been filed by the Chairman, Dankuni Municipality, Respondent No.11. Along with this affidavit, letter dated 17.05.2022 has been filed as Annexure-R-2, which mentions that land has been identified by the BL&LRO, Chanditaia-II, measuring about 30,000 sq. feet proposed to be used for dewatering and briquette making plant from cow dung.
22. From the documents on record, we find that three main Projects need implementation for restoration of the Dankuni Canal:-
- (i) Completion of dredging/de-siltation of the Canal which is stated to be completed within 180 days from the date of the work order. Therefore, we expect the same to have been completed by **31.03.2023**;
 - (ii) Since land has been identified and the DPR of the same is also prepared, we direct the State Administration to take up the matter regarding final approval expeditiously for setting-up of the Bio-Gas Plant within a period of six months i.e., by **30.11.2023**;
 - (iii) We further direct that the Plant for making briquettes from cow dung be expeditiously considered by the Urban Development & Municipal Affairs Department, Government of

West Bengal, and appropriate orders be passed in this regard within one month.

- (iv) We further direct that the State Administration, Dankuni Municipality with the help of police authority, shall remove all illegal khatala/cow sheds/cattle sheds from the site expeditiously in accordance with law preferably within a period of six months i.e., by **30.11.2023** and file affidavit of compliance by 15.12.2023 with the Registrar, National Green Tribunal, Eastern Zone Bench, Kolkata.
- (v) We also direct that the Dankuni Municipality shall ensure that the sewerage drainage from the Khatala/sheds does not pour into the Dankuni Canal and appropriate Sewerage Management Plan be prepared for leading the sewerage away from the Dankuni Canal and for its proper treatment at STP, as the case may be.
23. With the aforesaid directions, the Original Application No. 112/2022/EZ is accordingly disposed of.
24. I.As. if any, stand disposed of accordingly.
25. There shall be no order as to costs.

.....
B. Amit Sthalekar, JM

.....
Dr. Arun Kumar Verma, EM

March 31, 2023,
Original Application No.112/2022/EZ
AK

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CIVIL APPEAL Diary No(s). 32788/2023

(Arising out of impugned final judgment and order dated 31-03-2023 in OA No. 112/2022 passed by the National Green Tribunal, Eastern Zone Bench, Kolkata)

MONOHARPUR MILK PROJECT ASSOCIATION

Appellant(s)

VERSUS

THE STATE OF WEST BENGAL & ORS.

Respondent(s)

(IA No.177156/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.177161/2023-EX-PARTE STAY and IA No.177158/2023-PERMISSION TO FILE APPEAL and IA No.177160/2023-CONDONATION OF DELAY IN FILING APPEAL)

Date : 11-09-2023 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Appellant(s)

Mr. Anil K. Mishra, Adv.
Mr. Anindo Mukherjee, Adv.
Mr. Rameshwar Prasad Goyal, AOR

For Respondent(s)

Ms. Urmila kar Purkayastha, Adv.
Ms. Madhumita Bhattacharjee, AORUPON hearing the counsel the Court made the following
O R D E RApplication for exemption from filing a certified
copy of the impugned judgment is allowed.

Permission is granted to file Civil Appeal.

Delay condoned.

The grievance of the appellant is about clause (iv) of paragraph 22 of the impugned judgment which reads thus:

"We further direct that the State Administration, Dankuni Municipality with the help of police authority, shall remove all illegal khatala/cow sheds/cattle sheds from the site expeditiously in accordance with law preferably within a period of six months i.e. by 30.11.2023 and file affidavit of compliance by 15.12.2023 with the Registrar, National Green Tribunal, Eastern Zone Bench, Kolkata."

Subject to hearing the contesting respondents, only modification which we propose to make is by directing that the action of removal of illegal khatala/cow sheds/cattle sheds shall not be taken without giving an opportunity of being heard to the affected parties and without giving them opportunity to challenge the orders of demolition. For this limited purpose, issue notice to the respondents returnable on 9th October, 2023.

Ms. Urmila kar Purkayastha, learned counsel appears and takes notice on behalf of respondent Nos.1, 2, 3, 4, 5, 9 and 12.

In the meanwhile, we direct the respondents not to take action of demolition in terms of clause (iv) quoted above without giving opportunity of being heard to the affected parties. But the authorities can initiate necessary action by issuing show cause notices.

- 24 -

In case, after hearing the affected parties, an order of demolition is passed, the structure shall not be removed for a period of two weeks from the date on which a copy of the order of demolition is served upon the concerned parties.

A copy of this order shall accompany the notice.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO.5795 OF 2023

MONOHARPUR MILK PROJECT ASSOCIATION

... APPELLANT(S)

VS.

THE STATE OF WEST BENGAL & ORS.

... RESPONDENT(S)

O R D E R

Heard the learned counsel appearing for the appellant and the learned counsel appearing for the respondent Nos. 10 and 11.

As stated in the order dated 11th September, 2023 there is no reason to interfere with the direction contained in clause (iv) of paragraph 22 of the impugned judgment. However, while implementing the direction issued to the respondent Nos. 10 and 11, a show cause notice shall be served upon the persons likely to be affected by the demolition of illegal structures in terms of clause (iv) of paragraph 22 of the impugned judgment. After giving a show cause notice, the concerned persons shall be given an opportunity of being heard. After hearing them, if the authorities are satisfied that the structures are liable to be demolished in terms of the impugned order, an order to that effect shall be passed

and served upon the affected parties. Such adverse orders shall not be given effect for a period of two weeks from the date on which they are served on the respective affected parties.

We direct that the Municipality shall complete the entire exercise in terms of clause (iv) of paragraph 22 of the impugned order within a maximum period of four months from today.

Subject to the above modification, the impugned judgment and order is confirmed.

The appeal is partly allowed on the above terms.

There shall be no order as to costs.

.....J.
(ABHAY S.OKA)

.....J.
(SANDEEP MEHTA)

NEW DELHI;
December 11, 2023.

NO.65

COURT NO.8

SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 5795/2023

MONOHARPUR MILK PROJECT ASSOCIATION

Appellant(s)

VERSUS

THE STATE OF WEST BENGAL & ORS.

Respondent(s)

(IA No.177161/2023-EX-PARTE STAY)

Date : 11-12-2023 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Appellant(s)

Mr. Ranjan Mukherjee, Adv.
Mr. Arun Kumar Chatterjee, Adv.
Mr. Anindo Mukherjee, Adv.
Mr. Rameshwar Prasad Goyal, AOR

For Respondent(s)

Ms. Madhumita Bhattacharjee, AOR
Ms. Urmila Kar Purkayastha, Adv.
Ms. Srija Choudhury, Adv.

Mr. Avijit Roy, AOR

UPON hearing the counsel the Court made the following
O R D E R

The appeal is partly allowed in terms of the signed
order.

Pending application also stands disposed of.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER

(Signed order is placed on the file.)

- X -
Annexure - P - 4

ANKUNI MUNICIPALITY

Office of the Councillors

Estd.: 01-11-2008

Uttar Subhas Pally, Manoharpur

P.O. & P.S. : Dankuni, Dist.: Hooghly, PIN Code : 712311

Phone & Fax No.: (033) 2659-0694

Website : www.dankunimunicipality.com

E-mail id: ulbdankuni@gmail.com

Shabnam
Chairperson

Prakash Raha
Vice Chairman

Ref. No.: 3734/DKM/2023-24



Date: 16/01/2024

To,

Lakshman Chandra Pal S/o Sarada Pal

Dag No: 2170

Mouza No: Manoharpur Mouza

Sub: Show-cause notice with regard to illegal Khatal situated at your land.

- Ref: 1. Order passed by National Tribunal, Eastern Zone Bench, Kolkata on 31.03.2023 in respect of CA no. 112/2022/EZ
2. Order passed by Hon'ble Supreme Court of India on 11.12.2023 in Connection with Civil Appeal No. 5795 of 2023.

Madam/Sir,

With reference to the subject mentioned above, the Dankuni Municipality having its office at Monoharpur, North Subhaspally, P.O & P.S. Dankuni, Dist: Hooghly, Pin: 712311, do serve you this notice as here under:

It has been found that there is a Khatal/Cowshed on your land.

You are requested to show-cause as to why the Khatal on your land will not be treated as illegal by meeting the undersigned along with all your relevant papers with regard to legality of running your business (as per enclosed checklist) on 30/01/2024 at the office premises of the Dankuni Municipality (address mentioned above) at 03.10 PM.

This show cause notice is being issued for giving you the opportunity of being heard as directed by the hon'ble Supreme Court of India in the order mentioned above.

Yours sincerely,

(Signature)
Chairman
Dankuni Municipality
Manoharpur, Dankuni, Hooghly

CHECK LIST

CHECKLIST FOR DOCUMENTS REGARDING OPERATION OF DAIRY/CATTLE SHED:-

- Cattle Licensing Certificate in Form II under Rule 3(5) of the West Bengal Cattle Licensing Rules, 1985;
- Trade License;
- Property Tax/Municipality Holding/Tax Receipt from Gram Panchayat (if any);
- Land Conversion Certificate;
- Consent to Establish (CtE) and Consent to Operate (CtO);
- Electricity connection (Commercial) related document;
- Ground Water related permission letter from SWID;
- Document showing that dairies and gaushalas, cattle shed having adequate infrastructure to ensure proper handling, treatment, disposal of solid wastes and wastewater;
- Document showing that the gaushala/Cattleshed is 200 meters away from canal in order to avoid water contamination (as per guidelines of Central Pollution Control Board).

Office of the Councillors

DANKUNI MUNICIPALITY

Estd.:01-11-2008

Uttar Subhas Pally, Manoharpur

P.O. & P.S. : Dankuni, Dist.: Hooghly, PIN Code : 712311

Phone & Fax No.: (033) 2659-0694

Website : www.dankunimunicipality.com

E-mail id: ulbdankuni@gmail.com

Annexure - P-5

Ref. No.: 4585/DKM/2023-24

Date: 16/02/2024

Order

Sub: Demolition of illegal khatal

To,

Swapan Ghosh
Dag No: 1468
Mouza: Gobra Mouza

Ref: i. Order passed by National Green Tribunal, Eastern Zone Bench, Kolkata on 31.03.2023 in respect of OA No: 112/2022/EZ

ii. Order passed by Hon'ble Supreme Court of India on 11.12.2023 in connection Civil Appeal No 5795 of 2023.

Madam/Sir,

In pursuance of the order of Hon'ble Supreme Court of India, a show cause notice has been issued to you by this office.

Through this show cause letter you have been given opportunity of being heard and to prove legality of the khatal situated on your land.

No valid document has been received from your end to prove the legality of khatal situated on your land during the time of hearing.

Therefore, in pursuance of the resolution adopted in the meeting of Board of Councillors on 31.01.2024, I, HASINA SHABNAM, Chairman of Dankuni Municipality, do hereby order, that you will remove all your cattle and demolish the entire structure of khatal by two weeks from the date of service of this order or date on which this order is displayed in conspicuous place, whichever is applicable, failure of which Dankuni Municipality shall have no other option but to comply the order of Hon'ble Supreme Court of India vide Civil Appeal No 5795 of 2023.

Yours faithfully,

Hasina Shabnam
Chairman

Dankuni Municipality
Chairman
Dankuni Municipality
Manoharpur, Dankuni, Hooghly

Annexure - P - 6

- 21 -

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

MISCELLANEOUS APPLICATION NO. 778/2024
(APPLICATION FOR DIRECTIONS)

IN
CIVIL APPEAL NO. 5795/2023

MONOHARPUR MILK PROJECT ASSOCIATION

APPLICANT(S)/
APPELLANT(S)

VERSUS

THE STATE OF WEST BENGAL & ORS.

RESPONDENT(S)

O R D E R

We are not satisfied that a proper opportunity of being heard was granted by the respondent no.10 to the applicant/appellant.

We direct the representative of the applicant/appellant to appear before the Chairman of the respondent no.10 on 13th May, 2024 at 10:30 a.m. After giving an opportunity of being heard, the respondent no.10 will pass a fresh order in terms of the order dated 11th December, 2023 passed by this Court in the Civil Appeal. It is obvious that on the basis of the earlier order dated 16th February, 2024, the applicant/appellant shall not be evicted.

The Application is disposed of accordingly.

.....J.
(ABHAY S.OKA)

.....J.
(UJJAL BHUYAN)

Validity unknown
52
DELHI;
03, 2024.

ITEM NO.18

COURT NO.7

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

MISCELLANEOUS APPLICATION NO.778/2024 IN C.A. NO. 5795/2023

MONOHARPUR MILK PROJECT ASSOCIATION

APPLICANT(S)/
APPELLANT(S)

VERSUS

THE STATE OF WEST BENGAL & ORS.

RESPONDENT(S)

(IA No. 60531/2024 - APPROPRIATE ORDERS/DIRECTIONS)

Date : 03-05-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Applicant(s)/
Appellant(s)

Mr. Ranjan Mukherjee, Adv.
Ms. Aayushi, Adv.
Mr. Shantanu Bhowmick, Adv.
Mr. Arup Kumar Chatterjee, Adv.
Mr. Anindo Mukherjee, Adv.
Mr. Rameshwar Prasad Goyal, AOR

For Respondent(s)

Ms. Madhumita Bhattacharjee, AOR
Ms. Srijia Choudhury, Adv.
Ms. Osheen Bhat, Adv.
Ms. Nitipriya Kar, Adv.

Mr. Avijit Roy, AOR

UPON hearing the counsel the Court made the following
O R D E R

The Application stands disposed of in terms of the signed order.

(ASHISH KONDLE)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)

[THE SIGNED ORDER IS PLACED ON THE FILE]

23

Annexure - P-7

Office of the Councilors

DANKUNI MUNICIPALITY

Estd 01-11-2008

Uttar Subhas Pally, Manoharpur

Post Office - Dankuni, Dist. Hooghly, PIN Code - 712311

Phone & Fax No : (033) 2659-0694

Website : www.dankunimunicipality.com

E-mail id: ulbdankuni@gmail.com



Ref No

710/DKN/2024-28

Date:

02/01/2024

ORDER

- Reference:
- i) Order passed by National Green Tribunal, Eastern Zone Bench, Kolkata on 31.01.2023 in respect of OA No: 112/2022/EZ.
 - ii) Order passed by Hon'ble Supreme Court of India on 11.12.2023 in connection with Civil Appeal No. 5795 of 2023.
 - iii) Order passed by Hon'ble Supreme Court of India on 03.05.2024 in connection with Miscellaneous Application No. 778/2024 (Application for Direction) in Civil Appeal No. 5795 of 2023.

In pursuance to the order passed by Hon'ble Supreme Court of India on 03.05.2024 in connection with Miscellaneous Application No. 778/2024 (Application for Direction) in Civil Appeal No. 5795 of 2023, the applicant/appellant, i.e, representatives of Manoharpur Milk Project Association have appeared before the undersigned on 13.05.2024.

The undersigned in compliance with the order passed by Hon'ble Supreme Court of India on 03.05.2024 in connection with Miscellaneous Application No. 778/2024 (Application for Direction) in Civil Appeal No. 5795 of 2023 has heard the applicant/appellant, i.e, representatives of Manoharpur Milk Project Association on same date at the office chamber of undersigned. The representatives of Manoharpur Milk Project Association have submitted their statement in the form of a written application annexed herewith.

The application submitted by the representatives of Manoharpur Milk Project Association has been thoroughly perused by the undersigned. In the application the representatives of Manoharpur Milk Project Association have prayed to undersigned to allow their business associated with the khatalas they represented. But, they have failed to produce any documents like Cattle Licensing Certificate in Form II under Rule 3(5) of the West Bengal Cattle Licensing Rules, 1985, Consent to Establish (CtE) and Consent to Operate (CtO), Ground Water related permission letter from SWID etc. to prove legality of these khatalas, they represented after given sufficient opportunity of being heard. Hence, undersigned is satisfied to the fact that the khatalas in question are illegal and undersigned has no other option but to pass an order of demolition of the illegal khatalas under question in compliance with the order passed by National Green Tribunal, Eastern

- 3/4 -



Zone Bench, Kolkata on 31.01.2023 in respect of OANo:112/2022/17 and after following the procedures as stipulated in the order passed by Hon'ble Supreme Court Of India on 03.05.2024 in connection with Miscellaneous Application No. 778/2024 (Application for Direction) in Civil Appeal No. 5795 of 2023.

Hence, undersigned is directing all the illegal khatal owners to close the business associated with their khatais and dismantle the structures associated with these illegal khatais within ten (10) days of issuing this order, failure of which Dankuni Municipality will demolish all illegal khatais with the help of district administration.

Sd/-
Chairman
Dankuni Municipality

Memo No: 710/1(6)/DKM/2024-25

Dated: 02/09/2024

Copy forwarded for kind information to:-

- 1) District Magistrate, Hooghly
- 2) Commissioner of Police, Chandannagar Police Commissionerate
- 3) Additional District Magistrate(LR), Hooghly
- 4) Additional District Magistrate(G), Hooghly
- 5) Sub Divisional Officer, Serampore
- 6) IC, Dankuni Police Station

Signature
Chairman
Dankuni Municipality
Manoharpur, Dankuni, Hooghly
Dated: 02/09/2024

Memo No:

Copy forwarded with direction for strict compliance of above order to:

- 1. Manoharpur Milk Project Association

Chairman
Dankuni Municipality

~~Annexure - P~~ Annexure - P-8

1

IN THE SUPREME COURT OF INDIA
INHERENT JURISDICTION

CONTEMPT PETITION (CIVIL) NO. 658/2024
in
CIVIL APPEAL NO. 5795/2023

MONOHARPUR MILK PROJECT ASSOCIATION

PETITIONER(S)

VERSUS

HASINA SHABNAM

RESPONDENT(S)/
ALLEGED CONTEMNOR(S)

ORDER

The remedy of the petitioner is to challenge the order dated 2nd July, 2024 passed by the Municipality in accordance with law.

Hence, no case is made out to initiate the contempt proceedings.

Subject to what is observed above, the Contempt Petition is disposed of.

.....J.
(ABHAY S.OKA)

.....J
(AUGUSTINE GEORGE MASIH)

Signature Not Verified

Digital signed by
NAVITA PANDYA
Date: 2024.08.03
11:23:40 IST

NEW DELHI;
August 30, 2024.

2

ITEM NO.14

COURT NO.6

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CONMT.PET.(C) No. 658/2024 in C.A. No. 5795/2023

MONOHARPUR MILK PROJECT ASSOCIATION

Petitioner(s)

VERSUS

HASINA SHABNAM

Respondent(s)

(FOR ADMISSION)

Date : 30-08-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) Mr. Nityanand Mahato, Adv.
Mr. Brajesh Pandey, Adv.
Mr. Kanchan Kumar Jha, Adv.
Mr. Farooq Raza, Adv.
Mr. Sandeep, Adv.
M/S. Brajesh Pandey, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The Contempt Petition is disposed of in terms of the signed order which is placed on the file.

Pending application(s), if any, shall stand disposed of.

(KAVITA PAHUJA)
ASTT. REGISTRAR-cum-PS

(AVGV RAMU)
COURT MASTER (NSH)

[Signed order is placed on the file]

Annexure - P-9

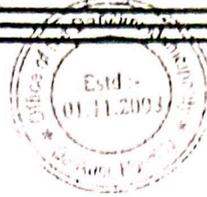
Office of the Councillors

DANKUNI MUNICIPALITY

Estd.:01-11-2008

Hasina Shabnam
ChairpersonUttar Subhas Pally, Manoharpur
P.O. & P.S. : Dankuni, Dist.: Hooghly, PIN Code : 712311
Phone & Fax No.: (033) 2659-0694
Website : www.dankunimunicipality.com
E-mail id: ulbdankuni@gmail.comPrakash Raha
Vice Chairman

Ref.No.: 2881/DKM/2024-25



Date: 10/01/25

To,

The Hon'ble Minister In Charge

Department of Urban Development and Municipal Affairs

Government of West Bengal

Subject: Removal of illegal Khatals (Cow Shed) as per the order of the Hon'ble Court.

Respected Sir,

With regard to the above mentioned subject I, the Chairperson of Dankuni Municipality do hereby bring to your kind notice to the following facts for your kind perusal and most valuable advice.

It is informed that several illegal khatals are situated at ward no. 4, 7 to 12 of Dankuni Municipality area since long and those khatals are not only illegal but they are also the root cause of pollution in the said area and the canal situated adjacent to those khatals is being severely affected by the wastes generated from these khatals. Please take into your consideration that the wastes(which include cow dung, injection needle and other polluting substances) which are regularly being poured into the canal through drains and other such outlets causing loss of navigability of this canal and severe breach of its embankment. This canal ultimately joins with river Ganges through Bally, thereby causing pollution to sacred river Ganges also. The people of those localities(where these illegal khatals are situated) are very much agitated due to the presence of those khatals, as the area has become a safe haven for the criminals of the locality who often take shelters in those khatals and carry on their illegal activities.

DANKUNI MUNICIPALITY

Estd.:01-11-2008

Hasina Shabnam
ChairpersonUttar Subhas Pally, Manoharpur
P.O. & P.S. : Dankuni, Dist.: Hooghly, PIN Code : 712311
Phone & Fax No.: (033) 2659-0694
Website : www.dankunimunicipality.com
E-mail id: ulbdankuni@gmail.comPrakash Raha
Vice Chairman

Ref.No.:.....

Date:.....

It is further informed to your good self that with regard to these illegal khatalas as mentioned above, the National Green Tribunal, Eastern Zone Bench, Kolkata on 31/03/2023 was pleased to pass an order vide order no. 112/2022/EZ by which the Ld. Tribunal ordered this Municipality to demolish those illegal Khatalas (Vivid Order attached herewith).

Be it mentioned here that one organization named Monoharpur Milk Project Association filed one Civil Appeal against the said order of the Green Tribunal at the Hon'ble Supreme Court of India vide Civil Appeal No. 5795 of 2023 in the said Appeal The Ld. Apex Court was pleased not to interfere with the order of the Ld. Green Tribunal but observed and directed this Municipality to give so cause notice to the concern persons and also ordered for giving them an opportunity to be heard. Please note that this Municipality adhered with the order of the Apex Court in to and served notice to the concerned persons, conducted hearing and as none of those persons came with relevant documents with regard to the legality of those khatalas. Hence, this municipality passed order for the demolitions of those illegal structures as per West Bengal Municipal Act.

It is further informed that we have also conducted a miking drive with regard to the same and fixed posters in the locality clearly describing and depicting the order of the Ld. Court therein.

On the above facts and circumstances I humbly request you to guide us in this regards for future course of actions.

Awaiting for your most valuable suggestions and order.

Yours Faithfully,

Prakash Raha
Chairperson 20/01/25
Dankuni Municipality
Chairman
Dankuni Municipality
Manoharpur, Dankuni, Hooghly

N.B. All relevant orders attached herewith.

فرهاد حاكم
FIRHAD HAKIM

Annexure-P-10



MINISTER-IN-CHARGE
DEPARTMENT OF URBAN DEVELOPMENT
AND MUNICIPAL AFFAIRS
GOVERNMENT OF WEST BENGAL

D. O. No. 3429/MIC/2025

Kolkata, the 18/02/2025

Undersigned would like to forward a letter along with enclosures received from Chairman, Dankuni Municipality, having Ref.No.2881/DKM/2024-25, dated 20.01.2025 regarding removal of illegal Khatals (Cow Shed) situated at Ward No. 4, and 7 to 12 of Dankuni Municipality for perusal. It appears from the letter that National Green Tribunal, Eastern Zone Bench, Kolkata has passed an order to demolish illegal khatals situated at above mentioned wards. One Monoharpur Milk Project Association appealed before the Hon'ble Apex Court against the order of NGT and Hon'ble Apex Court did not interfere the decision of the NGT. Dankuni Municipality took all the steps to hear the illegal khatal owners but none of them appeared with valid documents. Later Dankuni Municipality has passed demolition order abiding by West Bengal Municipal Act, 1993. In this situation assistance of police authority is required for demolition.

So, you are requested to extend necessary assistance to the Dankuni Municipality for demolition of the illegal Khatals to comply the order of National Green Tribunal.

Enclos: As stated

(Firhad Hakim)

To
The Commissioner of Police
Chandannagar Police Commissionerate,
Chinsurah Police Line
Netaji Subhash Chandra Rd,
Ghatakpara, Chinsurah
West Bengal - 712101

Office of the Councillors

Annexure - P-11

DANKUNI MUNICIPALITY

Estd: 01-11-2008

Uttar Subhas Pally, Manoharpur

P.O. & P.S. : Dankuni, Dist: Hooghly, PIN Code : 712311

Phone & Fax No.: 10331 2659-0634

Website : www.dankunimunicipality.com

E-mail id: ulbdankuni@gmail.com

Prakash Raha
Vice ChairmanShabnam
Chairperson

Ref. No. 11793/DKM/2024-25

Date 19/3/2025

To,
The District Magistrate
Hooghly

Subject: Request for Coordination and Assistance for Demolition of illegal Khatala in Dankuni Municipality

Sir/Madam,

With regard to the above mentioned subject I, the Chairperson of Dankuni Municipality do hereby bring to your kind notice to the following facts for your kind perusal and most valuable assistance.

It is informed that several illegal khatala are situated at ward no. 4, 7, to 12 of Dankuni Municipality area since long and those khatala are not only illegal but they are also the root cause of pollution in the said area and the canal situated adjacent to those khatala is being severely affected by the wastes generated from these khatala. Please take into your consideration that the wastes (which include cow dung, injection needle and other polluting substances) which are regularly being poured into the canal through drains and other such outlets causing loss of navigability of this canal and severe breach of its embankment. This canal ultimately joins with river Ganges through Bally, thereby causing pollution to sacred river Ganges also. The people of those localities (where these illegal khatala are situated) are very much agitated due to the presence of those khatala, as the area has become a safe haven for the criminals of the locality who often take shelters in those khatala and carry on their illegal activities.

It is further informed to your good self that with regard to these illegal khatala as mentioned above, the National Green Tribunal, Eastern Zone Bench, Kolkata on 31/03/2023 was pleased to pass an order stating that "the State Administration, Dankuni Municipality with the help of police authority, shall remove all illegal khatala/cow sheds/cattle sheds from the site expeditiously in accordance with law" vide order no. 112/2022/EZ (Vivid Order attached herewith).

Received
Copy (not Verified)19.3.25
Receiving Officer
Hooghly Collectorate

Office of the Councilors

DANKUNI MUNICIPALITY

Estd 01-11-2005

Uttar Baidyas Para, Manoharpur

P.O. & P.S. : Dankuni, Dist. Hooghly, Pin Code : 712311

Phone & Fax No. : (033) 2659-0494

Website : www.dankunimunicipality.comE-mail id: dm@dankuni@gmail.com

Prakash Raha

Vice Chairman

Sina Shabnam
Chairperson

Ref. No. _____

Date: _____

Be it mentioned here that one organization named Manoharpur Milk Project Association filed one Civil Appeal against the said order of the Green Tribunal at the Hon'ble Supreme Court of India vide Civil Appeal No. 5795 of 2023 in the said Appeal The Ld. Apex Court was pleased not to interfere with the order of the Ld. Green Tribunal but observed and directed this Municipality to give show cause notice to the concern persons and also ordered for giving them an opportunity to be heard. Please note that this Municipality adhered with the order of the Apex Court in to and served notice to the concerned persons, conducted hearing and as none of those persons came with relevant documents with regard to the legality of those khatahs. Hence, this municipality passed order for the demolitions of those illegal structures as per West Bengal Municipal Act.

Now, considering the presence of large number of live cattle including cows and buffaloes in these khatahs, it is imperative to ensure proper handling and removal of this livestock. Therefore, the involvement and assistance of the Animal Resources Development Department are essential to ensure the humane and organized relocation of these animals during the demolition process.

In light of the above, I kindly request you to direct all relevant departments — including the Animal Resources Development Department, Police Authorities, WBSEDCL and other concerned departments to coordinate and extend the necessary assistance to Dankuni Municipality for executing the demolition as per the NGT order.

It is very difficult for Dankuni Municipality to execute the demolition work on its own. So, your proactive support in this matter will be instrumental in ensuring compliance with the legal directives and maintaining public order during the operation.

Thank you for your attention to this urgent matter.

Yours faithfully,

Chairman
Dankuni Municipality

Chairman
Dankuni Municipality

42

Typed Copy

Ref No 4793/ DKM / 2024-25

Date : 18.03.2025

To,
The District Magistrate
Hooghly.

Subject: Request for Coordination and Assistance for Demolition of Illegal Khatala in Dankuni Municipality.

Sir/Madam,

With regard to the abovementioned subject I, the Chairperson of Dankuni Municipality do hereby bring to your kind notice to the following facts for your kind perusal and most valuable assistance.

It is informed that several illegal khatala are situated at ward no. 4, 7, to 12 of Dankuni Municipality area since long and those khatala are not only illegal but they are also the root cause of pollution in the said area and the canal situated adjacent to those khatala is being severely affected by the wastes generated from these khatala. Please take into your consideration that the wastes (which include cow dung, injection needle and other polluting substances) which are regularly being poured into the canal through drains and other such outlets causing loss of navigability of this canal and severe breach of its embankment. This canal ultimately joins with river Ganges through Bally, thereby causing pollution to sacred river Ganges also. The people of those localities (where these illegal khatala are situated) are very much agitated due to the presence of those khatala, as the area has become a safe haven for the criminals of the locality who often take shelters in those khatala and carry on their illegal activities.

It is further informed to your good self that with regard to these illegal khatala as mentioned above, the National Green Tribunal, Eastern Zone Bench, Kolkata on 31/03/2023 was pleased to pass an order stating that "the State Administration, Dankuni Municipality with the help of police authority, shall remove all illegal khatala/cow sheds/cattle sheds from the site expeditiously in accordance with law" vide order no. 112/2022/EZ (Vivid Order attached herewith)

LXB

Be it mentioned here that one organization named Monoharpur Milk Project Association filed one Civil Appeal against the said order of the Green Tribunal at the Hon'ble Supreme Court of India vide Civil Appeal No. 5795 of 2023 in the said Appeal The Ld. Apex Court was pleased not to interfere with the order of the Ld. Green Tribunal but observed and directed this Municipality to give show cause notice to the concern persons and also ordered for giving them an opportunity to be heard. Please note that this Municipality adhered with the order of the Apex Court in to and served notice to the concerned persons, conducted hearing and as none of those persons came with relevant documents with regard to the legality of those khatalas. Hence, this municipality passed order for the demolitions of those illegal structures as per West Bengal Municipal Act.

Now, considering the presence of large number of live cattle, including cows and buffaloes in these khatalas, it is imperative to ensure proper handling and removal of this livestock; therefore, the involvement and assistance of the Animal Resources Development Department are essential to ensure the humane and organized relocation of these animals during the demolition process.

In light of the above, I kindly request you to direct all relevant departments - including the Animal Resources Development Department, Police Authorities, WBSEDCL and other concerned departments to coordinate and extend the necessary assistance to Dankuni Municipality for executing the demolition as per the NGT order.

It is very difficult for Dankuni Municipality to execute the Demolition work on its own. So, your proactive support in this matter will be instrumental in ensuring compliance with the legal directives and maintaining public order during the operation.

Thank you for your attention to this urgent matter

Yours faithfully

Chairman
Dankuni Municipality

Annexure-P-12.
- 421

GOVERNMENT OF WEST BENGAL
DEPARTMENT OF URBAN DEVELOPMENT & MUNICIPAL AFFAIRS
NAGARAYAN DF-8, SECTOR-I,
SALT LAKE CITY, KOLKATA 700064

No. 42(3)/UDMA-15011(15)/12/2022-LS-UD SEC-Dept. of UDMA

Date: 07.04.2025

From : Smt. Nandini Ghosh, IAS,
Senior Special Secretary to the Govt. of West Bengal.

To :

1. The Chief Executive Officer, KMDA.
2. The Director, SUDA.
3. The Chairperson, Dankuni Municipality.

Sub: MA 05 of 2025/EZ in OA No.112/2022/EZ [Tarakeswar Green Mates -Vs- State of West Bengal & Ors.] (Ref: Dankuni Canal).

Ref.:

1. A letter dated 01.04.2025 (copy enclosed) as received from Ld. State Advocate, Sri Sibojyoti Chakraborti.
2. Hon'ble Supreme Court of India order dated 11.09.2023 and 11.12.2023.
3. Hon'ble NGT order dated 31.03.2023 in OA No.112/2022/EZ [Tarakeswar Green Mates -Vs- State of West Bengal & Ors.]

Sir,

With reference the above subject matter, I am directed to forward herewith a copy of the letter dated 01.04.2025 (copy enclosed) as received from Ld. State Advocate, Sri Sibojyoti Chakraborti, along with Hon'ble Supreme Court of India orders dated 11.12.2023 and 11.09.2023, and Hon'ble NGT's earlier orders dated 31.03.2023 in OA No.112/2022/EZ [Tarakeswar Green Mates -Vs- State of West Bengal & Ors.] and Hon'ble NGT's latest order 27.05.2025 in MA 05 of 2025/EZ in OA No.112/2022/EZ for your kind information with a request to your good office to provide an Action Taken Report along with supporting documents within 10 days positively.

This may be treated as extremely urgent to comply with the orders and directions of Hon'ble NGT.

Encl: As stated

NANDINI GHOSH, IAS
Senior Special Secretary
Department of Urban Development &
Municipal Affairs
Govt. of West Bengal

Yours faithfully

Senior Special Secretary

No. 42(3) /1(8)/UDMA-15011(15)/12/2022-LS-UD SEC-Dept. of UDMA

Date: 07.04.2025

Copy forwarded for kind information and necessary action to:

1. The Secretary, KMDA.
2. The APD, WBSPMG.
3. The Chief Engineer, SD & SWM Sector, KMDA.
4. The Chief Engineer, PM & C Sector, KMDA.
5. The Executive Officer, Dankuni Municipality.
6. The Special Law Officer, UD & MA Department
7. Sr. PS to Principal Secretary, UD & MA Department.
8. Sr. PS to Senior Special Secretary, UD & MA Department.

NANDINI GHOSH, IAS
Senior Special Secretary
Department of Urban Development &
Municipal Affairs

Office of the Councillors

DANKUNI MUNICIPALITY

Estd. 01-11-2008

Uttar Subhas Pally, Manoharpur

P.O. & P.S. : Dankuni, Dist.: Hooghly, PIN Code : 712311

Phone & Fax No. : (033) 2659-0624

Website : www.dankunimunicipality.com

E-mail id: ulbdankuni@gmail.com

Ref. No.: 220/DKM/25-26

To,

Date: 24/4/2025

Smt. Nandini Ghosh, IAS

Senior Special Secretary

Department of Urban Development & Municipal Affairs

Govt. of West Bengal

Sub: MA 05 of 2025/EZ in OA No. 112/2022/EZ [Tarakeswar
Green Mates -Vs- State of West Bengal &ors.]

Ref: 42(3)/UDMA-15011(15)/12/2022-LS-UD SEC- Dept. of
UDMA dated 07/04/2025

Respected Madam,

With reference to the above subject matter, I, Chairperson, Dankuni Municipality forwarding herewith the action taken by the municipality in compliance with of the solemn order passed by Hon'ble National Green Tribunal, dated 31/3/2023 & Hon'ble Supreme Court of India dated 11/09/2023 & 11/12/23, in form of report.

1. That by an order dated 31/3/ 2023 Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata was pleased to direct, inter alia, "State Administration, Dankuni Municipality with the help of police authority, shall remove all illegal khatala/ cow sheds/ cattle sheds from the site expeditiously in accordance with law preferably within a period of six months i.e. by 30/11/2023 and file affidavit of compliance by 15/12/2023."

-46-

Office of the Councillors

DANKUNI MUNICIPALITY

Estd.:01-11-2008

Uttar Subhas Pally, Manoharpur

P.O. & P.S. : Dankuni, Dist: Hooghly, PIN Code : 712311

Phone & Fax No. : (033) 2659-0694

Website : www.dankunimunicipality.com

E-mail id: ulbdankuni@gmail.com

Ref. No.: 220/DKM/2025-26

Date: 24/04/2025

The photocopy of the order dated 31/03/23 passed by Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata is annexed herewith and marked as Annexure P-1.

2. That the aforesaid order was challenged by Monoharpur Milk Project Association before the Honourable Supreme Court and by an order dated 11/9/2023 and 11/12/2023, Hon'ble Supreme Court of India directed the municipality to serve show cause notice upon the persons likely to be affected by the demolition of illegal structures as per ordered of the Hon'ble National Green Tribunal. It was also ordered that the concerned persons shall be given an opportunity of being heard and if the authorities are satisfied that the structures are liable to be demolished in terms of the impugned order, an order to that effect shall be passed and served upon the affected parties.

The photocopies of the orders dated 11/09/23 and 11/12/23 passed by Hon'ble Supreme Court of India are annexed herewith and marked as Annexure P-2 and Annexure P-3 .

3. That pursuant to the order passed by the Hon'ble Supreme Court dated 11/12/2023, municipality issued show cause notices dated 16/01/2024 to all the occupier/owner of the illegal khatalas and requested them to visit the office of the municipality along with all relevant documents on 30/01/2024.

The photocopy of a show cause notices dated 16/01/2024 is annexed herewith and marked as Annexure P-4.

4. On 30/01/2024, hearing was conducted in presence of all the parties.

5. That after completion of hearing the Board of Councillor unanimously decided in the meeting held on 31/01/2024 that as none of the occupiers could produce

Office of the Councillors

DANKUNI MUNICIPALITY

Estd.:01-11-2008

Uttar Subhas Pally, Manoharpur

P.O. & P.S. : Dankuni, Dist. : Hooghly, PIN Code : 712311

Phone & Fax No.: (033) 2659-0694

Website : www.dankunimunicipality.com

E-mail id: ulbdankuni@gmail.com



Ref. No.: 220/DKM/2025-26

Date: 24/04/2025

any valid document in support of legality of those khatalas in question , demolition notice would be sent to all those occupiers of the illegal khatalas .

6. Accordingly the demolition order was passed and the same was communicated on 16/02/2024.

The photocopy of the demolition order dated 16/02/24 passed by Dankuni Municipality, is annexed herewith and marked as Annexure P-5.

7. That thereafter, municipality received an order dated 03/05/2024 passed by the Hon'ble Supreme Court of India , wherein, a direction was passed upon the municipality to hear the petitioner i.e. Monoharpur Milk Project Association in civil appeal number 5795 / 2023, on 13/05/2024 at 10:30 A.M.

The photocopy of the order dated 03/05/2024 passed by Hon'ble Supreme Court of India is annexed herewith and marked as Annexure P-6.

8. That pursuant to the direction passed by the of Hon'ble Supreme Court , hearing was conducted and during hearing the petitioner failed to produce any valid document in support of their contention and as such on 02. 07. 2024 Dankuni Municipality passed an order directing the occupier to demolish and remove the illegal khatalas.

The photocopy of the demolition order dated 02/07/24 passed by Dankuni Municipality, is annexed herewith and marked as Annexure P-7.

9. That the petitioner in civil appeal number 5795 / 2023 i.e. Monoharpur Milk Project Association challenged the order dated 02/07/2024 passed by the municipality and by an order dated 30/08/2024 Hon'ble Supreme Court was pleased to dismiss the same.

The photocopy of the order dated 30/08/2024 passed by Hon'ble Supreme Court of India is annexed herewith and marked as Annexure P-8.

Office of the Councillors

DANKUNI MUNICIPALITY

Estd. 01-11-2008

Uttar Subhas Pally, Manoharpur

P.O. & P.S. : Dankuni, Dist. : Hooghly, PIN Code : 712311

Phone & Fax No. : (033) 2659-0694

Website : www.dankunimunicipality.com

E-mail id: ulbdankuni@gmail.com

Ref. No.: 220/DKM/2025-26

Date: 24/04/2025

10. That thereafter the municipality has taken all necessary measures like milking in the locality and affixing posters in conspicuous places but due to paucity of resources and lack of equipments municipal authority faced resistance from the illegal khatal owners/occupier whenever municipal authorities went for demolition of the same.

11. That thereafter finding no other options, the Chairperson of the Dankuni Municipality sent a representation vide 2881/DKM/2024-25 dated 20/01/25 to the Honourable Minister- In- Charge, Government of West Bengal, Department of Urban Development and Municipal Affairs, seeking proper advice for demolition of illegal khatal.

The photocopy of the representation vide 2881/DKM/2024-25 dated 20/01/25 to the Honourable Minister- In- Charge, Government of West Bengal, Department of Urban Development and Municipal Affairs is annexed herewith and marked as Annexure P-9.

12. That pursuant to the representation dated 20 /01/2025, the Minister-In- Charge, vide D.O No 3429/MIC/2025 dated 18/02/2025 requested the Commissioner of Police, Chandannagar Police Commissionerate, to extend all necessary assistant to the Dankuni Municipality for demolition of the illegal khatal and the copy of the same was also forwarded to the Chairperson of Dankuni Municipality.

The photocopy of the D.O No 3429/MIC/2025 dated 18/02/2025 is annexed herewith and marked as Annexure P-10.

Office of the Councillors

DANKUNI MUNICIPALITY

Estd.:01-11-2008

Uttar Subhas Pally, Manoharpur

P.O. & P.S. : Dankuni, Dist. : Hooghly, PIN Code : 712311

Phone & Fax No.: (033) 2659-0694

Website : www.dankunimunicipality.com

E-mail id: ulbdankuni@gmail.com



Ref. No.: 220/DKM/2025-26

Date: 24/04/2025

13. That subsequently Chairperson of the Dankuni Municipality sent a representation vide Ref. No 4793/DKM/ 2024-25 dated 18/03/2025 to the District Magistrate, Hooghly with a request to provide all necessary assistance for demolition of illegal khatalas including removal of animals and cow dung.

The photocopy of the representation vide Ref. No 4793/DKM/ 2024-25 dated 18/03/2025 to the District Magistrate, Hooghly, is annexed herewith and marked as Annexure P-11.

14. That these are the steps/ measures which have been taken by the Dankuni Municipality as of now in compliance with the order passed by Hon'ble National Green Tribunal dated 31/3/2023 & Hon'ble Supreme Court of India dated 11/09/2023& 11/12/23.

Thanking you.

Yours faithfully,

Phalguni
Chairman 24/04/25
Dankuni Municipality
Chairman
DANKUNI MUNICIPALITY
Manoharpur, Dankuni, Hooghly

~~58~~

OA 112 of 2022 /EZ

From: Sauradeep Dutta (dutta.sauradeep@yahoo.com)

To: subho.advocate@gmail.com; ghsh_dipnjn@yahoo.com; ashokadvhc@gmail.com

Date: Saturday, 21 June, 2025 at 03:00 pm IST

OA 112 of 2022 /EZ

MA No 05 of 2025 / EZ

Sir(s)

Enclosed please find herewith the copy of the affidavit , to be filed by the Dankuni Municipalty before this Hon'ble Tribunal in the abovementioned case .

Please Acknowledge ,

Regards

Sauradeep Dutta

Advocate for the Dankuni Municipalty

8296787700

Yahoo Mail: Search, organise, conquer



DocScanner 20-Jun-2025 1-41 pm_250621_144614.pdf

18.1 MB

Hasina Shabnam
(Hasina Shabnam)
Chairman
Ombudsman

VAKALATNAMA

In the National Green Tribunal East Zone Bench, Kolkata

Signature

Suit Case No. MA NO 05 of 2025/EZ

O.A. 112 In of 2022/EZ

-Versus-

Plaintiff
Applicant
Appellant
Defendant
Opp. Party
Respondent

KNOW ALL MEN by these

that I/We

do hereby in my/our name and my/our behalf constitute and appoint Sri Sauradeep Dutta
Himadree Ghosh for R10211
 true and lawfull pleader/Advocate & attorney to appear and act for me/us in the matter noted
 above to file suit written statement conduct suit appeal from original suit order etc. and for
 that purpose to do all acts and thinks, whatsoever in that connection including compromise of
 the above matter depositing in or withdrawing money from filling or taking our of appear,
 document and payment order from Court referring matter in dispute between the partiers
 here to arbitration released from attachment filling execution or miscellaneous cases and
 other petitions belding at execution sale, obtaining payment from us out of court withdrawing
 custody and other fees and doing on my/our behalf such other acts in the above matters as
 are necessary and proper

I/We hereby agreeing to ratify and confirm all acts so done by the said Advocate or attorneys as my/our own acts and as if done by my/us to all intents and purposes.

Date.

Received the Vakalatnama
from the executor
Satisfied & Accepted

ADVOCATE

SAURADEEP DUTTA, Advocate
Himadree Ghosh, Advocate
 BAR Association Room NO-4
 High Court, Calcutta.
 Mob: 8296787700
 Email: dutta.sauradeep@yahoo.com

Sauradeep Dutta
 Advocate
Himadree Ghosh
 Advocate